

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 16.09.2010

Meeting No. 21/AM11 & 22/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 16.09.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Shri Shaish Kumar	IA	DIPP
2.	Shri T.M.Skaria	DDG	DGFT
3.	Shri Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 17, 18 & 19/11 held on 19.08.2010 and M.No. 20/11 held on 26.08.2010. . Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	299		M/S. FARMENTA BIOTECH LTD	M.No. 21/11 DT. 16.09.2010	Status: Approved
	HQ File :01/85/050/00223/AM10/		RLA File :03/94/040/00938/AM10/	Lic.No/Date:0310558476 04.02.2010	
	The case was considered by the committee as per agenda. It was noted that there was a mistake in the minutes of the NC meeting held on 13.05.2010. Committee decided to make necessary corrections and ratified norms as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Vitamin D3 Resin 10 MIU in Sunflower Oil (containing Vitamin D3 Resin 10 MIU not less than 43 %).	10,000 kgs	(1) CHOLESTEROL. NF (2) 2,4,6 COLLIDINE	As applied for As applied for	
RA to take consequential action as per policy/procedure.					

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300 Case No.:5/21/85-ALC3/2010	M/S. CRI LIMITED	M.No. 21/11 DT. 16.09.2010	Status: Approved
HQ File :01/85/050/00073/AM11/	RLA File :02/24/040/00099/AM10/	Lic.No/Date:0210142125 17.05.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 16.09.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Ballpen Tips Made of N.S. Wire 1.60MM Dia	213759.400 Thousand in Nos.	N.S. Wire 1.60MM Dia	1.90Kgs/Kg content in the export product.
		T.C. Balls of various Dia	215896.981 Thousand Nos. inclusive of 1% wastage.
RA to take consequential action as per policy/procedure.			

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301 Case No.:6/21/85-ALC3/2010	M/S. CRI LIMITED	M.No. 21/11 DT. 16.09.2010	Status: Approved
HQ File :01/85/050/00074/AM11/	RLA File :02/24/040/00100/AM10/	Lic.No/Date:0210142122 17.05.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 16.09.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Ballpen Tips Made of S.S. Wire 1.60MM Dia	246145.500 Thousand in Nos.	S.S. Wire 1.60MM Dia	1.90Kgs/Kg content in the export product.
		T.C. Balls of various Dia	248606.872 Thousand Nos. inclusive of 1% wastage.
RA to take consequential action as per policy/procedure.			

4	302 Case No.:4/21/85-ALC3/2010	M/S. CRI LIMITED	M.No. 21/11 DT. 16.09.2010	Status:
	HQ File :01/85/050/00072/AM11/	RLA File :02/24/040/00098/AM10/	Lic.No/Date:0210142133 17.05.2010	Approved
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 16.09.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Ballpen Tips Made of N.S. Wire 1.60MM Dia	213759.400 Thousand in Nos.	N.S. Wire 1.60MM Dia	1.90Kgs/Kg content in the export product.
			T.C. Balls of various Dia	215896.981 Thousand Nos. inclusive of 1% wastage.
	RA to take consequential action as per policy/procedure.			

5	303 Case No.:8/18/85-ALC3/2010	M/S. SHABANESA,	M.No. 21/11 DT. 16.09.2010	Status:
	HQ File :01/85/050/00064/AM11/	RLA File :04/24/040/00100/AM11/	Lic.No/Date:0410115967 02.08.2010	Deferred
	The case was considered by the committee as per agenda. The Committee decided to forward the case to MSME for their comments. To be re-listed on 21.10.2010			

6	304 Case No.:10/21/85-ALC3/2010	M/S. SHABANESA,	M.No. 21/11 DT. 16.09.2010	Status:
	HQ File :01/85/050/00078/AM11/	RLA File :04/24/040/00086/AM11/	Lic.No/Date:0410115363 08.07.2010	Deferred

The case was considered by the committee as per agenda. The Committee decided to forward the case to MSME for their comments. To be re-listed on 21.10.2010

7	305 Case No.:9/21/85-ALC3/2010	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00077/AM11/	RLA File :03/94/040/00057/AM11/	Lic.No/Date:0310570575 21.04.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to Spices Board for their comments. To be re-listed on 21.10.2010			
8	306 Case No.:8/21/85-ALC3/2010	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to Spices Board for their comments. To be re-listed on 21.10.2010			

9	307 Case No.:1/21/85-ALC3/2010	M/S. CHHAJED FOODS PRIVATE LIMITED,	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from MFPI. To be re listed on 21.10.2010.			

10	308 Case No.:3/21/85-ALC3/2010	M/S. MTR FOODS PVT LTD.,	M.No. 21/11 DT. 16.09.2010	Status: Transfer to RA.
	HQ File :01/85/050/00071/AM11/	RLA File :07/24/040/00191/AM11/	Lic.No/Date:0710073766 23.08.2010	
	The case was considered by the committee as per agenda. As the import item is packing material only, RA may decide the case as per packing policy. Case may be reverted back to RA.			

	309	M/S CHOICE TRADING	M No 21/11 DT 16 09 2010	Status:
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11	Case No.:2/21/85-ALC3/2010	CORPORATION PRIVATE LIMITED		Deferred
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to MPEDA for their comments. To be re-listed on 21.10.2010			

12	310 Case No.:7/21/85-ALC3/2010	M/S. JINDAL DRUGS LIMITED	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from MFPI. To be re listed on 21.10.2010.			

13	311 Case No.:12/21/85-ALC3/2010	M/S. THE NATIONAL INDUSTRIAL CORPORATION LTD	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00080/AM11/	RLA File :05/24/040/00180/AM11/	Lic.No/Date:0510271760 30.08.2010	
	The case was considered by the committee as per agenda. Committee decided to forward the case to MFPI for their comments. To be re listed on 21.10.2010			

14	312 Case No.:11/21/85-ALC3/2010	M/S. SUKASO CERACOLORS P.LTD.,	M.No. 21/11 DT. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	
	The case was considered by the committee as per agenda. Committee decided to forward the case to Deptt. of C&PC for their comments. To be re listed on 21.10.2010			

PART-II

1	313	M/S. BGH EXIM LTD., KOLKATA	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00107/AM10/	RLA File :02/24/40/0110/AM10	Lic.No/Date:0210131072 02.09.2009	
	The case was considered by the committee as per agenda. Committee heard the representative of the company, Mr. Viresh L. Shah, who was present for PH and decided to examine the shipping bills and also applicability of SALC Circular dated 1.3.99 cited by the company. To be re-listed on 28.10.2010.			

	M/S. NEWBY TEAS OVERSEAS PVT. LTD., 24 PARGANA		M.No. 22/11 dt. 16.09.2010	Status: Deferred
	Case No.	DGFT File No.	RLA F.No.	Adv. Lic. No. & Date
2	314	F.No. 01/85/50/198/AM10	02/24/40/186/AM10	0210136204 dt. 07.01.10
3	315	F.No. 01/85/50/088/AM10	02/24/40/071/AM10	0210130817 dt. 25.08.09
	316	F.No. 01/85/50/089/AM10	02/24/40/073/AM10	0210130818 dt.

4	316	F.No. 01/85/50/067/AM10	02/24/40/075/AM10	0210130618 dt. 25.08.09
5	317	F.No. 01/85/50/203/AM10	02/24/40/192/AM10	0210136695 dt. 19.01.10
6	318	F.No. 01/85/50/179/AM10	02/21/40/135/AM10	0210131904 dt. 23.09.09
7	319	F.No. 01/85/50/115/AM10	02/24/40/103/AM10	0210131318 dt. 10.09.09
8	320	F.No. 01/85/50/202/AM10	02/24/40/191/AM10	0210136694 dt. 19.01.10
9	321	F.No. 01/85/50/102/AM10	02/24/40/074/AM10	0210131067 dt. 02.09.09
10	322	F.No. 01/85/50/103/AM10	02/24/40/084/AM10	0210131068 dt. 02.09.09
11	323	F.No. 01/85/50/104/AM10	02/24/40/085/AM10	0210131069 dt. 02.09.09
12	324	F.No. 01/85/50/105/AM10	02/24/40/086/AM10	0210131070 dt. 02.09.09
13	325	F.No. 01/85/50/031/AM11	02/24/40/026/AM11	0210142921 dt. 04.06.10

The case was considered by the committee as per agenda. Committee heard the representatives of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present for PH. Applicant company's request in these cases is to allow wastage for export of Tea. He stated that during processing of the imported tea, weight gets reduced on account of reduction in moisture content. Committee asked the company representative to submit authentic documents including test report if any, which would establish the extent of moisture reduction in the exported tea. To be re-listed on 28.10.2010.

14	326	F.No. 01/85/50/129/AM10	02/24/40/131/AM10	0210132076 dt. 01.10.09	Status:- Deferred for Item No.1 For Item No.2 case treated as withdrawn as matter already clarified.
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The case was considered by the committee as per agenda. Committee heard the representative of the firm, Mr. Pankaj Kothari, GM and Mr. K.B.

Ganatra who were present for PH. Applicant company's request in these cases is to allow wastage for export of Tea (Item No.1). He stated that during processing of the imported tea, weight gets reduced on account of reduction in moisture content. Committee asked the company representative to submit authentic documents including test report if any, which would establish the extent of moisture reduction in the exported tea.

As regards packing material (Item No. 2) , company representative stated that the matter has already been clarified.

15	327	F.No. 01/85/50/101/AM10	02/24/40/066/AM10	0210131053 dt. 01.09.09	Status:- Deferred
16	328	F.No. 01/85/50/260/AM10	02/24/40/232/AM10	0210138821 dt. 04.03.10	

The case was considered by the committee as per agenda. Committee heard the representative of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present for PH. Applicant company's request in these cases is to allow wastage for export of Tea. He stated that during processing of the imported tea, weight gets reduced on account of reduction in moisture content. Committee asked the company representative to submit authentic documents including test report if any, which would establish the extent of moisture reduction in the exported tea. To be re-listed on 28.10.2010.

17	329	F.No. 01/85/50/091/AM10	02/24/40/068/AM10	0210130740 dt. 25.08.09	Status: Case treated as withdrawn since matter already clarified.
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The case was considered by the committee as per agenda. Committee heard the representative of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who informed that the matter regarding Filter paper has already been clarified.

18	330	F.No. 01/85/50/201/AM10	02/24/40/187/AM10	0210136644 dt. 18.01.10	Ststus: Deferred for Item No.1 For Item Nos. 2 to 5 case treated as
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					withdrawn since matter already clarified.
	The case was considered by the committee as per agenda. Committee heard the representative of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present for PH. Applicant company's request in this case is to allow wastage for export of Tea (Item No. 1). He stated that during processing of the imported tea, weight gets reduced on account of reduction in moisture content. Committee asked the company representative to submit authentic documents including test report if any, which would establish the extent of moisture reduction in the exported tea. In so far as packing material is concerned (Item Nos. 2 to 5), company representatives stated that the matter has been already clarified.				
19	331	F.No.01/85/50/0074/AM10	02/24/40/065/AM10	0210129606 dt. 28.07.09	Status: Deferred for Itm No.1 For Item No. 2 case treated as withdrawn since matter already clarified.
	The case was considered by the committee as per agenda. Committee heard the representatives of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present for PH. Applicant company's request in these cases is to allow wastage for export of Tea (Item No. 1). He stated that during processing of the imported tea, weight gets reduced on account of reduction in moisture content. Committee asked the company representative to submit authentic documents including test report if any, which would establish the extent of moisture reduction in the exported tea. As regards packing material (Item No. 2), company representative stated that the matter has already been clarified.				
20	332	F.No.01/85/50/200/AM10	02/24/40/188/AM10	0210136633 dt. 18.01.10	Status:- Approved for item No.2 as per packing policy
The case was considered by the committee as per agenda. Committee heard the representatives of the firm, Mr. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present for PH and approved import item No. 2 as per packing policy. RA may take consequential action as per					

policy/procedure.

21	333 Case No.:6/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00043/AM11/	RLA File :02/24/040/00021/AM11/	Lic.No/Date:0210142721 31.05.2010	
	File pertaining to an earlier case to be seen and case to be decided. To be re-listed on 07.10.2010.			

22	334 Case No.:9/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
23	335 Case No.:10/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
24	336 Case No.:11/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
	The case was considered by the committee as per agenda. The company representatives Sh. Pankaj Kothari, GM and Mr. K.B. Ganatra who were present in the meeting, stated that the export item is Blended Tea. Therefore, applicant company to approach RA for necessary amendments in description of export and import item and the revised application to be sent by RA to NC. To be re-listed on 28.10.2010.			

25	337 Case No.:2/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00018/AM11/	RLA File :09/24/040/00338/AM10/	Lic.No/Date:0910041954 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that information asked from the applicant Firm vide letter dt. 31.08.2010 is still awaited. The Committee decided that applicant may be reminded to expedite the required information. To be re listed on 28..10.2010.			

26	338 Case No.:1/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00327/AM10/	Lic.No/Date:0910041953 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that information asked from the applicant Firm vide letter dt. 31.08.2010 is still awaited. The Committee decided that applicant may be reminded to expedite the required information. To be re listed on 28.10.2010.			

27	339 Case No.:3/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00019/AM11/	RLA File :09/24/040/00430/AM10/	Lic.No/Date:0910041955 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that information asked from the applicant Firm vide letter dt. 31.08.2010 is still awaited. The Committee decided that applicant may be reminded to expedite the required information. To be re listed on 28.10.2010.			

28	340 Case No.:4/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00020/AM11/	RLA File :09/24/040/00277/AM10/	Lic.No/Date:0910041956 06.05.2010	
	The case was considered by the committee as per agenda. It was noted that information asked from the applicant Firm vide letter dt. 31.08.2010 is still awaited. The Committee decided that applicant may be reminded to expedite the required information. To be re listed on 28.10.2010.			

29	341 Case No.:5/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00021/AM11/	RLA File :09/24/040/00493/AM10/	Lic.No/Date:0910041966 07.05.2010	
	The case was considered by the committee as per agenda. It was noted that information asked from the applicant Firm vide letter dt. 31.08.2010 is still awaited. The Committee decided that applicant may be reminded to expedite the required information. To be re listed on 28.10.2010.			

30	342 Case No.:2/11/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt. of C & PC . The Committee decided that they may be reminded to expedite their comments. To be re listed on 04.11.2010.			

31	343 Case No.:1/46/85-ALC3/2009	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198 02.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt. of C & PC . The Committee decided that they may be reminded to expedite their comments. To be re listed on 04.11.2010.			

32	344 Case No.:1/9/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	Lic.No/Date:5310010465 18.05.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt. of C & PC . The Committee decided that they may be reminded to expedite their comments. To be re listed on 04.11.2010.			

33	345 Case No.:5/18/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00061/AM11/	RLA File :53/24/040/00012/AM11/	Lic.No/Date:5310011079 20.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt. of C & PC . The Committee decided that they may be reminded to expedite their comments. To be re listed on 04.11.2010.			

34	346	M/S. MARICO LTD., MUMBAI	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File: 01/85/162/376/AM10	Request for grant of advance authorization under para 4.4.2 of HBP for export of Milling Grade Copra against import of Copra (Grade II).		

The case was considered by the committee as per agenda. The Committee decided to refer the case to M/o Agriculture (Trade Division) to seek their comments.
To be re-listed on 04.11.2010.

35	347	M/S. MARICO LTD., MUMBAI	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File: 01/85/162/141/AM11	Request for grant of advance authorization under para 4.4.2 of HBP for export of Sunflower Seed (Sortexed/Processed and Meant for Bird Feed Purpose)/Safflower/Soya De-oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds.		
	The case was considered by the committee as per agenda. The Committee decided to refer the case to M/o Agriculture (Trade Division) to seek their comments. To be re-listed on 04.11.2010			

36	348 Case No.:4/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00041/AM11/	RLA File :08/24/040/00068/AM11/	Lic.No/Date:0810089956 24.06.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Size of export product namely Pre Engineered Steel Building. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing . 3. Thickness of import items from Sl. 1 to 4. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials. To be re-listed on 04.11.2010.			

37	349 Case No.:3/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00040/AM11/	RLA File :08/24/040/00067/AM11/	Lic.No/Date:0810089955 24.06.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Size of export product namely Pre Engineered Steel Building. 2. Net weight of each of the imported and indigenous inputs, for the purposed of material balancing. 3. Thickness of import items from SI No. 1 to 5 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials. To be re-listed on 04.11.2010.			

38	350 Case No.:1/17/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Size of export product namely Pre Engineered Steel Building. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Thickness of import items from Sl.. N. 1 to 4. 4. Details of import items from Sl No 5 and use thereof in the manufacture of Pre Engineered Steel Building.			

5. Quantity of import item a Sl. No. 10 in Nos.

6. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials.

To be re-listed on 04.11.2010.

39	351 Case No.:2/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00039/AM11/	RLA File :08/24/040/00008/AM11/	Lic.No/Date:0810089954 24.06.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:-			
	1. Size of export product namely Pre Engineered Steel Building. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Thickness of import items from Sl. No. 1 to 4. 4. Quantity of import item at Sl. No 5 in Nos. 5. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials. To be re-listed on 04.11.2010.			

40	352 Case No.:5/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00042/AM11/	RLA File :08/24/040/00066/AM11/	Lic.No/Date:0810089962 24.06.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Size of export product namely Pre Engineered Steel Building. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Thickness of import items from Sl. No 1 to 4. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials.			

To be re-listed on 04.11.2010.

41	353 Case No.:7/18/85-ALC3/2010	M/S. ASIAN FOOD INDUSTRIES,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00063/AM11/	RLA File :34/24/040/00091/AM11/	Lic.No/Date:3410027592 29.07.2010	
	The case was considered by the committee as per agenda. It was decided that case may be referred to M/o Agriculture (Trade Division) for their comments. To be re-listed on 04.11.2010.			

42	354 Case No.:6/18/85-ALC3/2010	M/S. ASIAN FOOD INDUSTRIES,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00062/AM11/	RLA File :34/24/040/00090/AM11/	Lic.No/Date:3410027591 29.07.2010	
	The case was considered by the committee as per agenda. It was decided that case may be referred to M/o Agriculture (Trade Division) for their comments. To be re-listed on 04.11.2010.			

43	355	M/S. FARWOOD INDUSTRIES LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00263/AM10/	RLA File :04/24/40/108/AM10	Lic.No/Date:0410109498 18.11.2009	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. To submit drawing of each type of export product indicating name and position of each raw material			

1. To submit drawing of each type of export product indicating name and position of each raw material.
2. Production Consumption data for last two years separately for each type of export product duly endorsed by concerned excise range.
3. To indicate wastage of raw materials at each stage of production.
4. Nett content of each of raw material in each export product separately, except glue and coating materials.

To be re-listed on 04.11.2010

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356 Case No.:3/18/85-ALC3/2010	M/S. GODREJ & BOYCE MFG. CO. LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Approved								
HQ File :01/85/050/00059/AM11/	RLA File :03/94/040/00358/AM11/	Lic.No/Date:0310584949 26.07.2010	Defer Date:16.09.2010								
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 16.09.2010. On the basis of DIPP comments, the committee decided to ratify the norms as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Vertical Uprights, Horizontal Beams, Bracings & Base Plates</td><td>2000.00MT</td><td>Relevant Hot Rolled Steel Coils 1.5MM to 3.5MM</td><td>1.05Kgs./Kg content in the export product.</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Vertical Uprights, Horizontal Beams, Bracings & Base Plates	2000.00MT	Relevant Hot Rolled Steel Coils 1.5MM to 3.5MM	1.05Kgs./Kg content in the export product.
Export Item	Qty.	Import Item	Qty.								
Vertical Uprights, Horizontal Beams, Bracings & Base Plates	2000.00MT	Relevant Hot Rolled Steel Coils 1.5MM to 3.5MM	1.05Kgs./Kg content in the export product.								
RA may take consequential action as per policy/procedure.											

357 Case No.:1/19/85-ALC3/2010	M/S. APEEJAY TEA LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Approved
HQ File :01/85/050/00065/AM11/	RLA File :02/24/040/00072/AM11/	Lic.No/Date:0210145934 04.08.2010	

The case was considered by the committee as per agenda. The Committee decided to approve the case for import item at Sl. No. 1 & 2 with Nil wastage and with accountability in export item. Import item at Sl. No 3 as per packing policy and Tin of relevant size. Committee ratified norms as under:-

45	Export Item	Qty.	Import Item	Qty.
	Packaged Tea Packed in Branded Metal Tin Caddies containing 525Kgs of African Tea and 875Kgs of Ceylon Tea. Total 8182.00Nos. Tin containing 350.00 gm.(net) tea in each tin.	8182.000 Numbers	1. African Tea	525Kgs with accountability in export.
			2. Ceylon Tea	875Kgs with accountability in export.
			3. Tin of relevant size for Tea packing	As per packing policy.

RA to take consequential action as per policy/procedure.

45	358	M/S. ASSOCIATES WINES PVT. LTD, PUNE	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/0030/AM11/	RLA File :02/24/40/0110/AM10	Lic.No/Date:3110042659 30.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite the comments. To be re-listed on 04.11.2010			

47	359	M/S. CRI LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	Case No.:8/14/85-ALC3/2010			
	HQ File :01/85/050/00045/AM11/	RLA File :02/24/040/00027/AM11/	Lic.No/Date:0210143318 11.06.2010	
The case was considered by the committee as per agenda. It was noted the applicant Firm has not furnished reply vide letter dt. 13.07.2010. The Committee decided that applicant may be reminded to expedite the required information. To be re-listed on 04.11.2010				

	360	M/S. GRASIM INDS. LTD., JODHUR	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
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48	HQ File :01/(83)/85/162/1174/AM10	Fixation of DEPB rate of credit in respect of White Cement Clinker
	The case was considered by the committee as per agenda. It was noted that the information asked from the company vide letter dated 21.07.2010 has not been received. Committee decided to remind the company. Committee also decided to remind Policy 4(B) for comments on the note sent to them on 01.09.2010. To be re-listed on 04.11.2010.	

49	361	M/S. RAJ AGRO PRODUCTS PVT. LTD.,	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/162/0017/AM11	Clarification under DFIA Scheme regarding import of Starch.		
	The case was considered by the committee as per agenda. It was noted that reply is awaited from MSME to the letter dated 26.04.2010 and from the applicant Firm for information called by NC in the meeting held on 17.06.2010. The Committee decided that MSME / applicant may be reminded to expedite their comments. To be re-listed on 04.11.2010.			

50	362	M/S. ROYAL BRUSHES (P) LTD., MUMBAI	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/0248/AM09	RLA File :03/95/40702/AM09	Lic.No/Date:0310504057 28.01.2009	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt. C & PC. The Committee decided that D/o. C & PC may be reminded to expedite their comments. To be listed on 04.11.2010.			

51	363	M/S. RINAC INDIA LIMITED	M.No. 22/11 Dt. 16.09.2010	Status:
	Case No.:2/18/85-ALC3/2010			Deferred
	HQ File :01/85/050/00058/AM11/	RLA File :07/24/040/00110/AM11/	Lic.No/Date:0710073215 27.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of the application immediately. To be re-listed on 04.11.2010			

52	364	M/s. Sona Biscuits Ref. from PC-4	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/94/180/883/AM09	Clarification regarding inputs under SION E-5 for export of Biscuit under DFIA licence.		
	The case was considered by the committee as per agenda. It was noted that information from applicant firm & MSME are awaited . The Committee decided that MSME/firm may be reminded to expedite information/comments. To be listed on 14.10.2010			

53	365 Case No.:1/14/85-ALC3/2010	M/S. KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00038/AM11/	RLA File :07/21/040/00152/AM11/	Lic.No/Date:0710072378 22.06.2010	
	The case was considered by the committee as per agenda. It was noted that hard of the application is awaited. RA may be reminded to forward the hard copy of the application immediately.			

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366 Case No.:1/18/85-ALC3/2010	M/S. TIP TOP PROFILES & WIRE PRODUCTS	M.No. 22/11 Dt. 16.09.2010 16.09.2010	Status: Approved
HQ File :01/85/050/00057/AM11/	RLA File :03/95/040/00265/AM11/	Lic.No/Date:0310583890 16.07.2010	

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 16.09.2010. On the basis of DIPP comments, the committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Blanks of Nickel Silver For Ball Pen Tips	6700.000KG	Relevant Wire Made of Nickel Silver (NiAg)	6767.00KG inclusive of 1% wastage.

RA may take consequential action as per policy/procedure.

55	367	M/S. TANNA AGRO IMPEX PVT. LTD., MUMBAI	M.No. 22/11 Dt. 16.09.2010	Status: Rejected
	HQ File :01/85/162/105/AM11	Modification in SION E-38 of Food Product Group.		
	The case was considered by the committee as per agenda. It was noted that the applicant company has clarified vide their letter dated 06.09.2010 that their export product is Raw Rice. Since export of non basmati rice is prohibited, the Committee decided to reject the case. Applicant may be informed accordingly.			

56	368	M/S. AMRUT DISTILLERIES LTD	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	Case No.:2/17/85-ALC3/2010			
	HQ File :01/85/050/00056/AM11/	RLA File :07/24/040/00106/AM11/	Lic.No/Date:0710072962 15.07.2010	
The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that hard copy of the application when received may be forwarded to MFPI for their comments. To be re-listed on 04.11.2010.				

57	369	M/S. K. T. QUALITY CONTROL PVT. LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	Case No.:3/22/85-ALC3/2010			
	HQ File :01/85/050/00083/AM11/	RLA File :03/94/040/00190/AM11/	Lic.No/Date:0310591307 07.09.2010	
The case was considered by the committee as per agenda. The Committee decided that hard copy of the application when received may be forwarded to MFPI for their comments. To be re-listed on 04.11.2010.				

58	370	M/S. KANCOR INGREDIENTS LIMITED	M.No. 22/11 Dt. 16.09.2010	Status: Transferred to DES.IV
	Case No.:1/22/85-ALC3/2010			
	HQ File :01/85/050/00081/AM11/	RLA File :10/24/040/00047/AM11/	Lic.No/Date:1010039981 03.09.2010	
The case was considered by the committee as per agenda. Committee decided to transfer the case to DES-IV as the export product pertains to them.				

59	371 Case No.:2/22/85-ALC3/2010	M/S. SHREE WARANA SAHAKARI DUDH UTPADAK PRAKRIYA SANGH	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00082/AM11/	RLA File :03/95/040/00422/AM11/	Lic.No/Date:0310590880 03.09.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that hard copy of the application when received may be forwarded to NDRI for their comments. To be re-listed on 04.11.2010.			

60	372 Case No.:4/22/85-ALC3/2010	M/S. MINDA CORPORATION LTD.	M.No. 22/11 Dt. 16.09.2010	Status: Deferred
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that hard copy of the application when received may be forwarded to DIPP for their comments. To be re-listed on 04.11.2010.			

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